

15:29 hrs.

**CHILD MARRIAGE RESTRAINT
(AMENDMENT) BILL***

(Amendment of sections 2 and 3) by
Shri D. C. Sharma

Shri D. C. Sharma: (Gurdaspur):
Sir, I beg to move for leave to intro-
duce a Bill further to amend the Child
Marriage Restraint Act, 1929.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to intro-
duce a Bill further to amend the
Child Marriage Restraint Act,
1929."

The motion was adopted

Shri D. C. Sharma: Sir, I introduce
the Bill.

15:29½ hrs.

MINES (AMENDMENT) BILL*

(Amendment of sections 12, 64, 66, 67,
70, 72C and 73) by Shri S. C. Samanta.

Shri S. C. Samanta (Tamluk): Sir,
I beg to move for leave to introduce
a Bill further to amend the Mines Act,
1952.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to intro-
duce a Bill further to amend the
Mines Act, 1952."

The motion was adopted

Shri S. C. Samanta: Sir, I intro-
duce the Bill.

15:30 hrs.

**UNTOUCHABILITY (OFFENCES)
AMENDMENT BILL***

(Amendment of sections 3 and 4) by
Shri Siddiah.

Shri Siddiah (Chamrajanagar): Sir,
I beg to move for leave to introduce a

Bill to amend the Untouchability
(Offences) Act, 1955.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to intro-
duce a Bill to amend the Un-
touchability (Offences) Act, 1955."

The motion was adopted

Shri Siddiah: Sir, I introduce the
Bill.

15:30½ hrs.

**CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL—cont'd.**

(Amendment of sections 342 and 562)

by Shri M. L. Dwivedi.

Mr. Deputy-Speaker: The House
will now take up the Code of Criminal
Procedure (Amendment) Bill moved
by Shri M. L. Dwivedi.

**The Minister of State in the Minis-
try of Home Affairs (Shri Datar):**
How much time remains, Sir?

Mr. Deputy-Speaker: 36 minutes
remain. Any Member wanting to
speak? No one. The hon. Minis er.

Shri Datar: Sir, this is not the first
time that a Bill of this nature was
sought to be introduced. On two for-
mer occasions and especially when
there was before the House a detailed
consideration of the exhaustive
amending Bill, a similar attempt was
made by an hon. Member, member
then in Lok Sabha but ultimately the
withdrew it. Subsequently, he brought
forward a Private Member's Bill
which was circulated for public
opinion. When it came up for consi-
deration on 18th April, 1959 after
full consideration the hon. Mover
withdrew it.

The question that arise; is very
clear. My hon. friend wh, so ably
moved this Bill found that there was
more opposition to the provisions of
this Bill than what he had bargained